

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'डी' अहमदाबाद ।
IN THE INCOME TAX APPELLATE TRIBUNAL
“ D ” BENCH, AHMEDABAD

सर्वश्री प्रदीप कुमार केडिया, लेखा सदस्य एवं महावीर प्रसाद, न्यायिक सदस्य के समक्ष ।
BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
And SHRI MAHAVIR PRASAD, JUDICIAL MEMBER

I.T.A. No.2489/Ahd/2013

(निर्धारण वर्ष / Assessment Year : 2003-04)

Interkiln Industries Ltd. Sanghavi Chambers, Besides Canara Bank, Navrangpura, Ahmedabad	बनाम/ Vs.	DCIT, Circle-4, Ahmedabad
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : AAACI 4563 R		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

अपीलार्थी ओर से / Appellant by :	--None--
प्रत्यर्थी की ओर से/Respondent by :	Shri V.K. Singh, Sr. DR

सुनवाई की तारीख / Date of Hearing	28/06/2017
घोषणा की तारीख/Date of Pronouncement	29/06/2017

आदेश / ORDER

PER SHRI MAHAVIR PRASAD, JUDICIAL MEMBER :

This is an appeal filed by the assessee/appellant against the order of learned CIT(A)-VIII, Ahmedabad, dated 24th January, 2013, for the Assessment Year (A.Y.) 2003-04.

2. Earlier this case was fixed for hearing on various dates i.e. on 09.12.2016, 09.03.2017 and 16.05.2017. Lastly this case was fixed for

- 2 -

hearing on 28.06.2017 as per the assessee's request letter dated 16.05.2017. It is noticed that when the matter came up for hearing on 28.06.2017, none appeared for and on behalf of the assessee. From this, it is reasonable to infer that the assessee is not serious to pursue its case. Hon'ble Supreme Court in the case of CIT vs. B.N. Bhattachargee and Another, 118 ITR 461(SC) observed that preferring an appeal means effectively pursuing it. Hon'ble M.P. High Court in the case of Estate of Late Tukojirao Holkar vs. CWT, 223 ITR 480(M.P.) dismissed the reference filed by the assessee for not taking necessary steps. Similar view is taken by I.T.A.T., Delhi Bench in the case of Multiplan India Ltd., 38 ITD 320. Considering the above, it appears that the assessee is not interested in prosecuting its appeal. We, therefore, dismiss the appeal filed by the assessee for non-prosecution.

3. In the result, appeal filed by the assessee is dismissed.

This Order pronounced in Open Court on	29/06/2017
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Sd/-
(प्रदीप कुमार केडिया)
लेखा सदस्य
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-
(महावीर प्रसाद)
न्यायिक सदस्य
(MAHAVIR PRASAD)
JUDICIAL MEMBER

Ahmedabad; Dated 29/06/2017

Priti Yadav, Sr.PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-VIII, Ahmedabad.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad
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